

co-ordinate work in the States in regard to Basic, Social and Secondary Education, is likely to come into being?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): A recommendation to this effect has been made in the Report of the Planning Commission. Government are of the view that this is the function of the Central Advisory Board of Education and its constituent Committees.

TEXTILE RESEARCH ASSOCIATIONS

*756. **Shri K. C. Sodhia:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether Government made any contributions to Ahmedabad Textile Industries Research Association and the South Indian Textile Research Association during 1950-51 and 1951-52 or the current year and if so, what was the amount of contribution to each?

(b) What type of work is done by these Associations and through what agency?

(c) What was the total budget of each Association during each of the last three years?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (c). A statement is placed on the Table of the House. [See Appendix V, annexure No. 29.]

Shri S. V. Ramaswamy: Has work been started in the South India Textile Research Association?

Shri K. D. Malaviya: No. The Institute has not yet been started.

Shri S. V. Ramaswamy: When is it expected to start?

Shri K. D. Malaviya: As soon as the South India Textile merchants have fulfilled the conditions and raise the requisite amount to start the Institute.

Shri B. S. Murthy: May I know what is the amount required and whether there has been any response shown by the South Indian merchants?

Shri K. D. Malaviya: Originally they were required to collect about 25 lakhs. When they could not do it, the decision of the Cotton Textile Fund Committee which was to give the rest of the money was that they may collect

13 lakhs. So far, they have collected 5 lakhs.

Shri Meghnad Saha: Are there any steps taken for the manufacture of textile machinery in this country?

Shri K. D. Malaviya: I should like to have notice.

Shri V. P. Nayar: May I know whether the results of research will be confined only to textiles or will be extended to yarn also?

Shri K. D. Malaviya: Textiles and all matters which relate to the textile industry and trade.

RECRUITMENT OF GARWALIS TO TRIPURA POLICE

*758. **Shri Biren Dutt:** (a) Will the Minister of States be pleased to state whether it is a fact that Garwalis have recently been recruited to the Tripura Police?

(b) Is it a fact that people who are not inhabitants of Tripura have been recruited to Tripura Police?

(c) If the answer to parts (a) and (b) above are in the affirmative, what were the reasons for the same?

(d) What is the number of displaced persons and tribals among the recently recruited police force?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Yes; but a very small percentage.

(c) No suitable candidates having the required minimum qualifications were available locally.

(d) Displaced persons 607
Tribals 206.

Shri Biren Dutt: May I know whether there are a large number of ex-soldiers who are qualified enough for these services?

Dr. Katju: I should like to have notice.

Shri Nanadas: May I know the prescribed qualifications for this police service?

Dr. Katju: I have not got the papers; I want notice.

Shrimati Renu Chakravartty: May I know if there were no qualified persons among the large number of refugees in Tripura?

Dr. Katju: The hon. Lady Member would have seen that the number of displaced persons is 607.

Sari V. P. Nayar: The hon. Minister said that persons having the required qualifications were not available. May I know whether proper advertisements have been made?

Dr. Katju: I have no reason to suspect that all proper precautions were not taken, to give information to everybody qualified to appear or apply.

Mr. Deputy-Speaker: Are we going here into the procedure for recruitment and whether that procedure was followed or not?

Shri K. K. Basu: May I know whether any special qualifications are necessary for the Tripura Police, other than those for any other State police?

Dr. Katju: I would not like to hazard an answer. I would respectfully submit that the question should be properly formulated so that we may have all the necessary information.

Shrimati Kamledu Mati Shah: May I know how the enlisting of Garhwalis is done and by whom?

Dr. Katju: I really do not follow; the Garhwalis are a very expanding community.

TICKETS AND LUGGAGE ALLOWANCE FOR RANKS IN ARMED FORCES

***759. Shri K. Subrahmanyam:** (a) Will the Minister of Defence be pleased to state whether Ranks in the Armed Forces, when posted to another station get only one ticket, while officers and higher-grade Civilian employees get three tickets?

(b) Is the same distinction shown between the Ranks and the Officers in respect of luggage allowance?

(c) Is it a fact that upto the rank of Flight Sergeant, Ranks in the Armed Forces do not receive any accommodation facilities or compensation in lieu thereof to enable them to live with their families?

(d) Is it a fact that only 50 per cent. of the Ranks are allowed to live with their families whereas there is no such distinction in the case of officers?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) Yes.

(c) No. Fifty per cent. of the non-Commissioned officers on the authoris-

ed establishment of Units and fourteen per cent. of the other ranks are entitled to married accommodation.

(d) 100 per cent. married accommodation is authorised for officers and J.C.Os' whereas the percentage of accommodation available for ORs varies from Unit to Unit.

CREDITS OF DISPLACED PERSONS HELD BY BANKS IN PAKISTAN

***762. Shri Badshah Gupta:** Will the Minister of Finance be pleased to state:

(a) the position regarding the payment to the displaced persons of their credits held by the Banks whose Head Offices have remained in Pakistan;

(b) how much amount is held up by such Banks in Pakistan;

(c) whether any payments of credit have so far been made to the displaced persons and if so, how much and when the balance is likely to be paid; and

(d) what action is being taken by the Government of India to realise the balance?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) to (d). The question is not clear. Presumably the hon. Member refers to the deposits of displaced persons in all banks formerly functioning in Pakistan.

The information in regard to the amount held to the credit of displaced persons in such banks in Pakistan and the payment made of such credit so far is not available.

In connection with the Banking Agreement of April, 1949, between India and Pakistan, efforts had been made to secure the transfer of all such accounts of individuals as well as institutions to India. These were however not successful.

The issue is now pending for further meetings of the Implementation Committee.

Dr. Lanka Sundaram: May I know whether it is a fact that in spite of the fact that the displaced banks have paid in full all the deposits due to nationals in Pakistan their deposits are held under the orders of the State Bank of Pakistan?

Shri B. R. Bhagat: No, Sir.

Shri A. C. Guha: May I know when any fresh effort is going to be made for the settlement of this dispute?